

Assam Schedule VIII. Form No. 143
High Court Form No. (J) 13

ORDER-SHEET FOR CIVIL COURT

DISTRICT : SONITPUR
IN THE COURT OF THE DISTRICT JUDGE, SONITPUR, TEZPUR

Misc (S/C) Case No. 36 of 2022
Sri Amit Rajput, Petitioner

Serial No. of Orders	Date	Order	Signature
	<u>12-09-2022</u>	<p>This is an application u/s 372 of Indian Succession Act, 1925 praying for grant of Succession Certificate in respect of schedule property i.e. ₹2,82,931.00/- (Rupees Two Lakhs Eighty Two Thousand Nine Hundred Thirty One) only left by deceased Amoni Rajput in the Savings Bank Account being A/c No. 04220110017500 of UCO Bank, Rangapara Branch, Sonitpur, Assam.</p> <p>It is seen that petitioner Sri Amit Rajput is a resident of Vill- Phulbari T.E., P.O & Mouza- Balipara, P.S. Chariduar, District- Sonitpur, Assam. It is further stated that at the time of death, deceased left behind the following heirs namely, son Sri Amit Rajput (Petitioner) aged 30 years and son Sri Ashman Rajput, aged 24 years.</p> <p>It is also seen that deceased left no WILL or Letter of Administration or Probate in respect of estate of deceased i.e. the schedule property i.e. ₹2,82,931.00/- (Rupees Two Lakhs Eighty Two Thousand Nine Hundred Thirty One) only in the Savings Bank Account being A/c No. 04220110017500 of UCO Bank, Rangapara Branch, Sonitpur, Assam.</p> <p>On the basis of the application, notices were issued to the other legal heirs which were duly served and Sri Ashman Rajput appeared in court with an affidavit stating that he has no objection of petitioner getting the legal heir certificate in respect of the estate of the deceased. On being</p>	

	<p>asked, the petitioner filed evidence-on-affidavit reiterating the facts narrated in the petition corroborating the stand taken in the petition u/s 372 of Indian Succession Act.</p> <p>In support of the contention, petitioner has submitted Death Certificate of deceased Amoni Rajput marked as Ext. 1, Pan Card of the petitioner marked as Ext. 2, Adhaar Card of the Petitioner marked as Ext. 3, Bank Passbook of UCO Bank, Rangapara being A/c No. 04220110017500 marked as Ext. 4 and death certificate of petitioner's father Birsa Rajput marked as Ext. 5.</p> <p>It is also seen that there is no legal impediment u/s 370 or any other law in granting Succession Certificate.</p> <p>Having been satisfied with the authenticity of facts, petitioner Sri Amit Rajput appears to be appropriate person to get the Succession Certificate in respect of Schedule Property i.e. ₹2,82,931.00/- (Rupees Two Lakhs Eighty Two Thousand Nine Hundred Thirty One) only with up to date interest, if any, in the Savings Bank Account being A/c No. 04220110017500 of UCO Bank, Rangapara Branch, Sonitpur, Assam.</p> <p>Accordingly, succession certificate in favour of petitioner Sri Amit Rajput in respect of schedule property of ₹2,82,931.00/- (Rupees Two Lakhs Eighty Two Thousand Nine Hundred Thirty One) only with up to date interest, if any, is granted subject to payment of requisite Court fee.</p> <p>Accordingly, the case is disposed of.</p>	<p>(C.B. GOGOI) District Judge Sonitpur, Tezpur</p>
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